CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.249/93.

Wednesday, this the 8th day of December, 1993.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.O. Fareed, Welder (SK), Naval Ship Repair Yard, Cochin--682 004.

....Applicant

By Advocate Shri PS Biju.

Vs.

- 1. Flag Officer Commanding in Chief, Southern Naval Command, Cochin-4.
- 2. Union of India represented by Secretary, Department of Defence, New Delhi.
- 3. Civilian Gazetted Officer, Headquarters, Southern Naval Command, Cochin-4.
- 4. P Sivadasan, Pokkanthodu House, Edappakulam Post, Menonpara, Palghat District.

....Respondents

By Shri K Karthikeya Panicker, Addl Central Govt Standing Counsel By Advocate Shri Johnson Manayani for respondent 4.

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant seeks to quash Annexure A8 notice. Other consequential reliefs are also sought.

2. First respondent, Flag Officer Commanding-in-Chief, Southern Naval Command, has filed a reply dated 21.10.1993 stating:

"Thereafter, respondent issued an order dated 17.9.93 cancelling Annexure A8 notice."

We record this submission. It is unnecessary to pass any further orders.

3. We regret to say that the statement aforesaid had been prepared and filed in an irresponsible manner. It is stated that a true copy of the order dated 17.9.93 is produced and marked as

contd.

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Annexure R1. We find that Annexure R1 is an order of this Tribunal and not an order issued by first respondent. First respondent and his counsel have not done their duty by this Tribunal. If they do not help, they should atleast not mislead the Tribunal.

4. Application is disposed of. No costs.

Dated the 8th December, 1993.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER Hankovannair

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

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